

Facilities to I.C.A.R. Employees

7428. SHRI RASHEED MASOOD: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the ICAR was reorganised and services of permanent Government servants transferred to it with clear understanding that the benefits of Government service will be applicable to the staff *mutatis mutandis* and if so, whether this understanding is being adhered to;

(b) whether Government are aware that the ICAR staff who opted from Government service are not entitled to CGHS service in Delhi after retirement unlike Government servants and the reasons thereof;

(c) whether Government are also aware that the former Government servants have also been denied the satisfaction, confidence and trust associated with their selections with the independent statutory Union Public Service Commission and instead they have to deal with ASRB, a body subordinate and subservient entirely on the Director General, ICAR; and

(d) what action Government propose in these matters and any other service conditions in keeping with Government's solemn undertakings?

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI R. V. SWAMINATHAN): (a) In 1965 a decision was taken to convert the Secretariat of the Indian Council of Agricultural Research which was till then functioning as an Attached Office of the Government of India into an Office, wholly controlled and financed by the Indian Council of Agricultural Research Society. All eligible Government employees in the Secretariat of the Department of Agriculture who desired to opt for the Council's service were called upon to exercise such option for service in the ICAR Society. While inviting the option it was stipulated that they would be governed *inter alia* by the following terms and conditions:

(i) The grant of pay, leave, travelling and other allowances and other service conditions of the said staff shall be

regulated *mutatis-mutandis* in accordance with the Fundamental and Supplementary rules and orders as are issued by the Government India from time to time.

(ii) The staff will continue to be eligible for the benefits of the Central Government Health Scheme.

As regards service matters, except in regard to matters for which specific provision has been made in the Rules, Bye-laws, Regulations or Orders made or issued by the ICAR Society, the service and financial Rules framed by the Government of India and such other rules and orders issued by the Government of India from time to time are applicable *mutatis mutandis* to the employees of the Council.

(b) The staff of the Council, both optees and non-optees, at Delhi are entitled to the benefits of the Central Government Health Scheme as applicable to Central Government employees. In respect of ICAR pensioners who were previously Government employees and opted for Council's service, they are also eligible for C.G.H.S. facilities as for retired Government employees except that they are not being provided with Nursing Home facilities by the Ministry of Health. That Ministry have been requested to provide Nursing Home facilities to the optee pensioners of the Council in view of the undertaking given to them that they would continue to be eligible to the benefit of Central Government Health Scheme.

(c) The selections to posts in the Council are made by the Agricultural Scientists Recruitment Board in accordance with the Rules and Bye-Laws of the Society. The Estimates Committee of the Lok Sabha in their 35th Report (Sixth Lok Sabha) (1978-79) *inter-alia* recommended that recruitment to posts in the Council should be entrusted to the Union Public Service Commission instead of to the Agricultural Scientists' Recruitment Board. This was considered by the Government in detail and it was decided that the recruitment to posts under the Council should continue to be made through the Agricultural Scientists' Recruitment Board. The action taken on the recommendations of the

Estimates Committee has already been placed before the Lok Sabha.

The Agricultural Scientists' Recruitment Board is an independent recruiting Agency and is not functioning under the Director-General, ICAR. The Chairman, Agricultural Scientists' Recruitment Board is appointed by the President, ICAR with the approval of the Government of India. He has freedom to report directly to the President, ICAR. It is not, therefore, correct to say that the Agricultural Scientists' Recruitment Board is a body subordinate and subservient to the Director-General, ICAR.

(d) In view of the facts brought out above, no further changes in the service conditions of the employees of the ICAR Society seem to be necessary at this stage.

Water Supply and Sanitation during Plan

7483. SHRI CHINGWANG KONYAK: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether any new orientation has been given to the Sixth Plan to the water supply and sanitation, points included in the new twenty point economic programme, as a national priority;

(b) whether any plans and guidelines have been prepared and circulated in the State; and

(c) what is the anticipated expenditure and whether any tentative provisions have been made for this?

THE MINISTER OF PARLIAMEN- TARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) Supply of drinking water to problem villages has been included in the new 20-Point Programme. During the Sixth Plan, the effort will be to cover all the identified problem villages with atleast one source of safe potable water available throughout the year.

(b) Guidelines have been prepared, circulated and adopted at the Conferences held with the State Government representatives in February '82.

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(c) The outlay for the water supply and sanitation sector in the Sixth Plan is more than Rs. 3900 crores compared to about Rs. 1030 crores in the Fifth Plan (1974-79). The emphasis in the Sixth Plan is on drinking water supply to problem villages for which a provision of Rs. 2007.11 crores has been included in the outlay mentioned above.

Applications for Allotment of site for coal Depots

7484. SHRI HIRALAL R. PARMAR: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) number of applications for allotment of plots for coal depots received in different areas of New Delhi during the last three years;

(b) how many cases were pending for disposal and for how long they are pending;

(c) how many complaints or representations were received by DDA in this regard; and

(d) what action has been taken by the Government to dispose of the long pending cases?

THE MINISTER OF PARLIAMEN- TARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) to (d). The information is being collected and will be laid on the Table of the Sabha.

I.R.D.P. Upto 1981-82

7485. SHRI B. R. NAHATA: SHRI JITENDRA PRASAD:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) since 1978-79 in how many blocks under Integrated Rural Development Programme have been undertaken, year-wise upto 1981-82;

(b) how much subsidy has been given in each block in each year State-wise;

(c) what is the amount of loan advanced in each block each year and what are the schemes undertaken in each block; and

(d) how many families have been covered in each State in this Programme in each year?